

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2908  
TO BE ANSWERED ON 3<sup>rd</sup> AUGUST, 2018**

**FEE FOR MBBS COURSE**

**2908. SHRI RAJENDRA AGRAWAL:  
SHRI SISIR KUMAR ADHIKARI:  
SHRI M. MURALI MOHAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of fees being charged by private medical colleges for MBBS course are different in various States and if so, the reaction of the Government thereto;
- (b) whether the Government has received complaints from the parents/ students etc. regarding charging of higher fees under various quota including management quotas and if so, the details thereof;
- (c) whether the Government has done any study on the students who scored high marks but would not take admission due to very high fees and if so, the details thereof;
- (d) whether the Government has taken/ proposes to take steps to bring uniformity in fee structure of MBBS course across the country and if so, the details thereof indicating the time by which it is likely to be done; and
- (e) other measures being taken by the Government to put a mechanism and check commercialisation of medical education by private institutions?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): In the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

(c) to (e): Medical education is a subject on the Concurrent List of the Constitution of India. The Central Government is concerned with the determination and coordination of minimum standards of medical education. Fee and admission matters are left to the concerned States/UTs. The Central Government has introduced a common national medical entrance exam, the National Eligibility cum Entrance Test (NEET) for admission to all medical courses in the country through amendment to the Indian Medical Council Act, 1956. Further, the Medical Council of India regulations have been amended to provide for enabling clauses to conduct common counselling for admission to medical courses. The common counselling for All India Quota, Central Institutions and Deemed to be Universities is conducted by the Directorate General of Health Services, Ministry of Health & Family Welfare. The counselling for State Quota seats, Private and other Colleges is done by the respective State/UT Governments. The admission process is thus totally transparent and merit based.